

1	2	3	4	5	6	7
Pauri	947	826	782	843	1487	Mar. 97
Chamoli	172	268	709	343	689	-do-
Uttarkashi	133	124	300	396	273	-do-
Tehri	242	241	583	342	301	-do-
Rampur	467	626	886	1255	2070	-do-
Pilibhit	277	442	632	383	497	-do-
Budaun	224	610	680	517	443	-do-
Total :	32431	67408	83070	42697	98566	

Panagarh Station Overbridge in Dilapidated Condition

4035. SHRI MEHBOOB ZAHEDI : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is as fact that the over bridge at Panagarh (of ER's Asansol Division) is in a dilapidated condition and that may cause accident at any time.

(b) whether it is also a fact that in this station, electric light is not provided at the platforms causing great inconvenience and danger to passengers.

(c) whether it is also a fact that the quota of seats from this station by Coalfield Express has been reduced from four to one and there is no quota by Asansol Express.

(d) whether at this station, monthly ticket to stations falling on Barddhaman-Howrah via Main, have been stopped.

(e) if so, the reasons in respect of (a) to (d) above; and

(f) if not, the present conditions/positions in respect of (a) to (d) above?

THE MINISTER OF STATE IN THE MINISTRY RAILWAYS (SHRI SATPAL MAHARAJ) : (a) No, Sir.

(b) No, Sir.

(c) (e) to (f). At present a quota of one AC Chair Car and two seats in second class by 3030 Coalfield Express and two seats in second class by 3029 Coalfield Express is available at Panagarh station which is adequate to meet the present level of demand. As regards Asansol Express, due to limited availability of reserved accommodation, it is not feasible to allot any quota at this station.

(d) Season Tickets are issued for various stations from Panagarh on Panagarh-Howrah Section via Main upto a distance of 150 Kms only.

[Translation]

Contracts for Bailadilla and Rajmor Mines

4036. SHRI VIJAY GOEL : Will the Minister of MINES be pleased to state :

(a) whether the State Government of Madhya Pradesh has decided to invite tenders from foreign companies undertaking mining work in Bailadilla and Rajmor mines;

(b) whether the Union Government have received complaints in this regard;

(c) if so, the details thereof;

(d) whether an enquiry has been conducted in this regard;

(e) if so, the outcome thereof; and

(f) the policy of the Union Government to invite foreign companies in the field of mines?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) As per information received from the State Government of Madhya Pradesh, no such decision to invite tenders from foreign companies to undertake mining work in Bailadilla and Rajmor Hills has been taken by the State Government.

(b) to (e). Does not arise.

(f) Mining rights are granted by the concerned State Governments in accordance with the provisions of Mines and Minerals (Regulation and Development) Act, 1957 and the rules made thereunder. As per the Mines and Minerals (Regulation and Development) Act, 1957, mining rights can be given only to an Indian National or a company defined in sub-section(1) of Section (3) of the Companies' Act, 1956. Provided that in respect of any mineral specified in the 1st Schedule of the Mines and Minerals (Regulation and Development) Act, 1957, no prospecting licence or mining lease shall be granted except with the previous approval of the Central Government.